NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 02/(MAH)/2017 Connected with T.C.S.D. No. 895/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2017

NAME OF THE PARTIES: M/s. Tata Motors Finance Ltd. Between

M/s. Sheba Properties Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1-	HEMANT SETHI	ADVOCATE	-Hammell

Common Order

CSP No.02/2017 connected with CSD No.895/230-232/NCLT/MB/MAH/2016
CSP No.03/2017 connected with CSD No.894/230-232/NCLT/MB/MAH/2016

At request of the parties, list this matter for hearing on 17.1.2017

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)